

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE**

Notification No- 11/(RE-2005)/2004-2009

New Delhi, Dated the 30th June, 2005

S.O.(E) In exercise of powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 read with paragraph 1.3 of the Foreign Trade Policy, 2004-2009, as amended, the Central Government hereby makes the following amendments in the Foreign Trade Policy, 2004-2009 :

1. After the third sentence in paragraph 4.1.13, the following sentence is inserted :

The State Trading Enterprises are also allowed to sell the goods on high sea sale basis to the Advance Licence holders.

This issues in Public interest.

(K.T. CHACKO)
Director General of Foreign Trade and
Ex Officio Additional Secretary to the Government of India

(Issued from F.No.01/94/PN45-Marico/AM05/PC-IV)